

Before the Hon'ble National Green Tribunal Principal Bench, New Delhi

Miscellaneous Application in Disposed of cases No. 79/2025

In

Original Application No. 785 of 2024

Mr. Jatinder Kumar Chabba

--Applicant

Versus

State of Punjab and Others

--Respondent

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Dated: 11-08-2025

Place: Chandigarh

DEPONENT

(Manish Kumar)

Special Secretary to Government of Punjab,
Department of Science, Technology and
Environment

(On behalf of Respondent no.1)

Before the Hon'ble National Green Tribunal Principal Bench, New Delhi

Miscellaneous Application in Disposed of
cases No. 79/2025 In Original Application No. 785 of 2024

Mr. Jatinder Kumar Chabba, Madhuban Cropper Road North Blackpool Lanashire
England U.K. FY 4 5LF.

--Applicant

Versus

1. State of Punjab through the Secretary, Environment, Forest and Climate Change, Regional Office, Chandigarh, Bays No. 24-25, Sector 31A, Dakshin Marg, Chandigarh-160030

2. District Magistrate, Garhshankar, District Administrative Complex, Chandigarh Road, Hoshiarpur-146001, Email:dc.hsr@punjab.gov.in/hoshiarpurdc@gmail.com

3. District Forest Officer Garhshankar, Garhshankar, Punjab 144527, Email:dfonawansher@gmail.com.

4. Punjab Pollution Control Board Through its Member Secretary, Vatavaran Bhawan, Nabha Road Patiala, Punjab, 147001, Email:msppcb@gmail.com/msppcb@punjab.gov.in.

5. Shri Guru Ravidas Historical Shrine-Charan Choh Ganga Amritkund Sachkhand Shri Khuralgarh Sahib, Through Sant Surrender Das, Village Kharali, Tehsil, Garhshankar, District Hoshiarpur, Punjab 144523

--Respondent

Reply by way of affidavit of Manish Kumar, Special Secretary to

Government of Punjab, Department of Science, Technology and Environment in compliance of order dated 28.05.2025 on behalf of respondent no.1 Secretary, Environment.



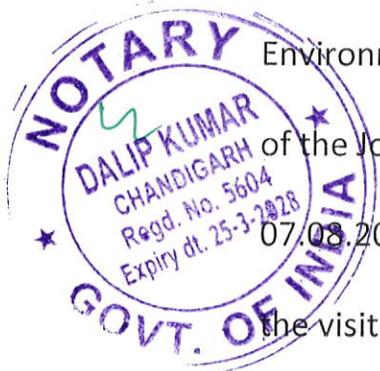
I the above-named deponent, do hereby, solemnly affirm and state as under:

Respectfully Showeth;

- 1) That the deponent is presently working as Special Secretary to Government of Punjab, Department of Science, Technology and Environment and as such is well conversant with the facts of the case. The deponent is competent and authorized to swear and file the present short reply by way of affidavit on behalf of respondent no.1 i.e. the State of Punjab through Secretary, Environment.
- 2) That briefly submitted a letter dated 23.09.2023 written by the applicant Jatinder Kumar Chabba with grievance relating to the illegal cutting of trees from the land notified under the Punjab Land Preservation Act, 1900 was treated as Original Application no. 785 of 2024 by this Hon'ble Tribunal in exercise of its Suo moto powers.
- 3) That after consideration of the matter, OA No. 785 of 2024 was disposed of by this Hon'ble Tribunal by passing of an order dated 07.08.2024 and a Joint Committee comprising of District Magistrate, Hoshiarpur; Divisional Forest Officer, Hoshiarpur and Punjab State Pollution Control Board was constituted with direction to visit the site and to take appropriate preventive and remedial action in accordance with Law and to submit a compliance report with the Registrar General of the Hon'ble Tribunal. Divisional Forest Officer, Hoshiarpur was directed to be the Nodal agency for coordination and compliance of order dated 07.08.2024 of this Hon'ble Tribunal.



- 4) That in compliance of order dated 07.08.2024, the Divisional Forest Officer, Garhshankar has filed report dated 05.11.2024 which was treated and registered as Miscellaneous Application (in disposed of cases) no. 79 of 2025 in Original Application No. 785 of 2024 titled as Jatinder Kumar Chabba v/s State of Punjab and others by this Hon'ble Tribunal.
- 5) That considering the observations made in the report dated 05.11.2024, this Hon'ble Tribunal was pleased to pass an order dated 28.05.2025 in Miscellaneous Application (in disposed of cases) no. 79 of 2025 in Original Application No. 785 of 2024 thereby impleading the State of Punjab through Secretary Environment, Forest and Climate Change; District Magistrate, Garhshankar; DFO Garhshankar; Punjab Pollution Control Board and Shri Guru Ravidas Historical Shrine-Charan Choh Ganga Amritkund Sachkhand Shri Khuralgarh Sahib, Village Kharali, Tehsil, Garhshankar, District Hoshiarpur through Sant Surender Das as respondents no 1 to 5 in the case.
- 6) That in reply it is submitted that the Punjab Pollution Control Board being the prescribed authority to implement the provisions of environmental laws in the State of Punjab is working under the administrative control of the Government of Punjab, Department of Science, Technology and Environment. The officer of the Punjab Pollution Control Board was member of the Joint Committee constituted by this Hon'ble Tribunal vide order dated 07.08.2024 and the officer of the Board being member has participated in the visit and other proceedings of the Joint Committee.
- 7) That the Punjab Pollution Control Board being a party respondent has filed reply in the case. The reply of the Punjab Pollution Control Board has been examined and it is decided to adopt the reply of the Punjab Pollution Control



Board on behalf of respondent no.1 State of Punjab through Secretary, Environment.

8) That the deponent may kindly be allowed to adopt the reply of the Punjab Pollution Control Board on behalf of respondent no.1 Secretary, Environment.

9) That the deponent may kindly be allowed to place on record, the present short reply on behalf of respondent no.1 in compliance to order dated 28.05.2025.

Dated: 11-08-2025
Place: Chandigarh

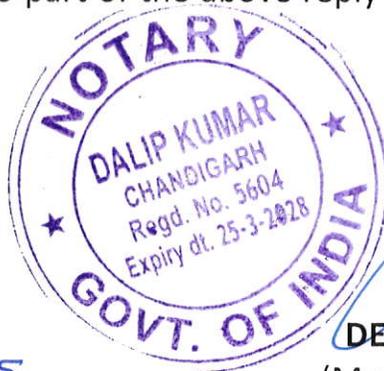

DEPONENT
(Manish Kumar)

Special Secretary to Government of Punjab, Department of Science, Technology and Environment

Verification:

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11/8/25

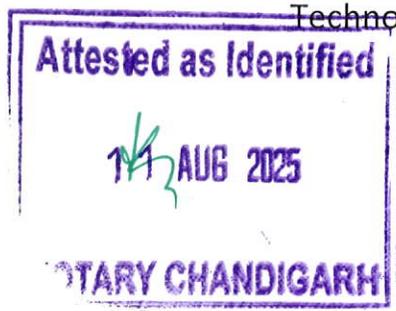
Verified that the contents of Para No. 1 to 8 of the above reply by way of affidavit of the deponent are true and correct as derived from the official record. Para no. 9 is prayer. No part of the above reply is false and no material has been concealed therein.



Dated: 11-08-2025
Place: Chandigarh


DEPONENT
(Manish Kumar)

Special Secretary to Government of Punjab, Department of Science, Technology and Environment



Further that the Affidavit of Manish Kumar has been read over & explained to the deponent / Executant who seen & verified to understand the same at the time of making & signing the Affidavit.